

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.3

S. Tax Misc. Application No. 75160 of 2021

AND

S. Tax Appeal No. 75035 of 2014

Arising out of Order-in-Appeal No.70/ST/B-I/2013 Dated 04.09.2013
passed by Commissioner (Appeals), Central Excise, Customs & Service
Tax, Bhubaneswar.

Commissioner of Central Excise and Service Tax, BBSR-I

C. R. Building, Rajesw Vihar,
Vani Vihar, Bhubaneswar-751007,
Orissa

Appellant (s)

VERSUS

M/s Aryabhatta Vijaya Vihar

Infront of BDA Office,
Berhampur, 760004,
Odisha

Respondent (s)

APPEARANCE :

Shri T. Mondal, A. R. for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO. MO/75098/2021 & FO/75407/2021

Date of Hearing : 20 July 2021

Date of Decision : 20 July 2021

PER CORAM.

The present Miscellaneous Application has been filed by the
Revenue praying for withdrawal of their Appeal in terms of
National Litigation Policy.

2. Shri T. Mondal, A. R. appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the appeal is dismissed under National Litigation Policy. Misc. application is disposed of.

(Dictated and pronounced in the open court.)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja.